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भाग 4 (क)

राजस्थान विधान मंडल के अधिनियम ।

LAW AND LEGISLATIVE DRAFTING DEPARTMENT

NOTIFICATION

Jaipur, November 3, 1987.

No. F. 2 (37) Vidhai/87.—The following Act of the Rajasthan State Legislature received the Assent of the Governor on the 3rd day of November, 1987 and is hereby published for general information:—

THE RAJASTHAN COURT FEES AND SUITS VALUATION (AMENDMENT) ACT, 1987.

(Act No. 26 of 1987)

[Received the Assent of the Governor on the 3rd day of November, 1987.]

An
Act

further to amend the Rajasthan Court Fees and Suits Valuation Act, 1961.

Be it enacted by the Rajasthan State Legislature in the Thirty-eighth Year of the Republic of India as follows:—

1. *Short title and commencement.*— (1) This Act may be called the Rajasthan Court Fees and Suits Valuation (Amendment) Act, 1987.

(1)

(2) It shall be deemed to have come into force on the 18th day of May, 1987.

2. *Amendment of Schedule II, Rajasthan Act 23 of 1961.*—In Schedule II appended to the Rajasthan Court Fees and Suits Valuation Act, 1961 (Rajasthan Act 23 of 1961), hereinafter referred to as the principal Act,—

(i) in Article 1, in column 3,—

(a) against clause (i), for the words “one hundred rupees”, the words “ten rupees” shall be substituted; and

(b) against each of the clauses (ii), (iii), (iv) and (v), for the words “one hundred rupees”, the words “twenty rupees” shall be substituted;

(ii) in Article 3, in column 3,—

(a) against clause (i), for the words “ten rupees”, the words “one rupee” shall be substituted;

(b) against clause (ii), for the words “Twenty rupees”, the words “Two rupees” shall be substituted;

(c) in clause (iii),—

(i) against sub-clause 1 (a), for the words “Fifty rupees”, the words “Ten rupees” shall be substituted;

(ii) against sub-clause 1 (b), for the words “Twenty-five rupees”, the words “Five rupees”, shall be substituted; and

(iii) against sub-clause 2 (a), for the words “Fifty rupees”, the words “Ten rupees” shall be substituted; and

(d) against clause (iv), for the words “Fifty rupees”, the words “Five rupees” shall be substituted;

(iii) in Article 5, in column 3,—

(a) against clause (a) and clause (b), for the words “Five rupees”, the words “One rupee” shall be substituted; and

(b) against the entry below clause (b), for the words "Five rupees", the words "Two rupees" shall be substituted;

(iv) in Article 6; in column 3, for the words "Two rupees", the words "One rupee" shall be substituted;

(v) in Article 7, in column 3,—

(a) against clause (a), for the words "Five rupees", the words "One rupee" shall be substituted; and

(b) against clause (b), for the words "Five rupees", the words "Two rupees" shall be substituted;

(vi) in Article 9, in column 3, for the words "Five rupees", the words "One rupee" shall be substituted;

(vii) in Article 10, in column 3,—

(a) against clause (a) for the words "Twenty-five rupees", the words "Ten rupees" and for the words "Fifty rupees", the words "Fifteen rupees" shall be substituted;

(b) against clauses (b) and (c), for the words "Five rupees"; wherever occurring, the words "One rupee" shall be substituted; and

(c) against clauses (f), (g), (h) and (i), for the words "Five rupees", wherever occurring, the words "One rupee" and for the words "Ten rupees", wherever occurring, the words "Two rupees" shall be substituted;

(viii) in Article 11, in column 3,—

(a) against clauses (a), (b), (c), (d), (e), (f), (g), (h) and (i), for the words "Five rupees", wherever occurring, the words "One rupee" and for the

- words "Ten rupees", wherever occurring, the words "Five rupees" shall be substituted;
- (b) against clause (k), for the words "Ten rupees", the words "Two rupees" and for the words "Fifty rupees", the words "Ten rupees" shall be substituted;
- (c) against clause (p), for the words "Twenty-five rupees", the words "Five rupees" and for the words "Fifty rupees", the words "Ten rupees" shall be substituted;
- (d) against clause (r), for the words "One hundred rupees", the words "Twenty-five rupees" shall be substituted;
- (e) against clause (s), for the words "Twenty-five rupees", the words "Two rupees" shall be substituted;
- (ix) in Article 16, in column 3, for the words "Two rupees", wherever occurring, the words "One rupee" and for the words "Five rupees", the words "Two rupees" shall be substituted; and
- (x) against the word "Caveat" in the last entry for the words "Fifty rupees" occurring in column 3, the words "Ten rupees" shall be substituted.

3. *Repeal and Savings.*—(1) The Rajasthan Court Fees and Suits Valuation (Amendment) Ordinance, 1987 (Ordinance No. 9 of 1987) is hereby repealed.

(2) Notwithstanding such repeal, all things done, actions taken or orders made under the principal Act as amended by the said Ordinance, shall be deemed to have been done, taken or made under the principal Act as amended by this Act.

एस. प्रार. चंताली,

Secretary to the Government.